

Per Tribunal

Fixed for AH
on 26.4.96

MD
23.4
for Registrar

40) 26.04.1996.

Heard Shri A.G.
Abhyankar for the
applicant.

Issue notice to the
respondents to file reply.

List the case on
15/7/1996 for Admission
Hearing.

M.R. Kolhatkar
(M.R. Kolhatkar)
M(C)

B.S. Hegde
(B.S. Hegde)
M(J)

N
8/15
OS

Notices issued to
respondents on
23/5/96.

SE
24/5/96.

Dated: 15.7.96 (15)

Heard Shri A.G. Abhyankar,
Counsel for the applicant. Shri
R.K. Shetty, Counsel for the
respondents. A is admitted.

Despite notice the respondents
did not file reply. In the
circumstances Counsel for the
applicant argues that the matter
be admitted and to stay the order
of the SRO 177 of 16.8.95 till
further orders. In this connection
he has drawn our attention to
the decision of the Bangalore Bench
wherein the Tribunal has stayed the
operation of SRO 177 of 16.8.95.

In the circumstances interim
relief in terms of para 9(a) is
granted till further orders.

List the case before
Registrar on 5.9.96 for completion
of pleadings and thereafter keep
the case in sine die list.

P.P. Sivastava
(P.P. Sivastava)
M(A)

B.S. Hegde
(B.S. Hegde)
M(J)

dt 15/7/96
Order of removal of
to A. G. Abhyankar (s)
on 21/8/96
6/8/96

Reply of Respondent recd.
on 20-8-96

21/8

mp. no. 636/96
for vacancy
stay order
dt. 15-7-96,
issued on 26/8/96.
2
21/8

Date 26-8-96

Applicant has sent reply to
mp. no. 636/96. Applicant not
present.

Heard the arguments of Mr. R.K.
Shetty, Counsel for respondents.

Order Reserved.

MR. Kolhatkar

(Mr. R. Kolhatkar)
M(A)

BS Hegde
(B. S. Hegde)
M(J)

26/8/96

Done for the applicant
and for the respondent
order a no 636/96
pronounced on 26/8/96
at 16.30 hrs. By Hon. B.S. Hegde
M(J) & Hon. Mr. R. Kolhatkar M(A)

Rs
5
60